

ITEM NO.1503

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1180/2025

CAPTAIN PRAMOD KUMAR BAJAJ

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 308773/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 30-01-2026 This petition was called for
pronouncement of judgment today.

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :Mr. Tushar Mehta, Ld. Solicitor General
Mr. N.Venkataraman, A.S.G.
Mr. V.C.bharathi, Adv.
Mr. Mayank Pandey, Adv.
Mr. Rajat Nair, Adv.
Mr. Prakash Singh Negi, Adv.
Mr. Aman Mehta, Adv.
Dr. N. Visakamurthy, AOR

Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment
of the Bench comprising Hon'ble Mr. Justice Vikram Nath and His
Lordship.

The writ petition is disposed of in terms of the signed
reportable judgment.

Pending application(s), if any, shall stand disposed of.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on file)